

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 274 OF 2019 &
IA NOS. 676 & 677 OF 2019**

Dated : 30th September, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Tata Power Company Ltd.

...Appellant(s)

Vs.

Jharkhand State Electricity Board & Anr.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Shri Venkatesh
Ms. Nishtha Kumar
Mr. Vikas Maini
Mr. Suhael Buttan
Ms. Lasya Padimi

Counsel for the Respondent(s) : Mr. Farrukh Rasheed for R-1

ORDER

Finally, eight weeks' time, i.e. on or before 26.11.2019 is granted to Respondents to file reply with advance copy to the other side. Thereafter, rejoinder may be filed by the Appellant on or before 26.12.2019 after serving copy to the other side.

List the matter on **10.02.2020**. In the meantime, pleadings be completed.

**(S.D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**

kt/mkj